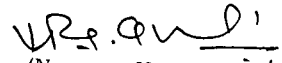


CCP No. 44/15


9.2.2016

For Applicant: Sri D. Sinha
For Respondents: Sri D.C. Tripathi for Sri Rajesh Katiyar
No D.B. is available today.
Learned counsel for the applicant submitted at the bar that the order of this Tribunal has been fully complied with.
List this case on 15.2.2016.


(Navneet Kumar)
Member (J)

Girish/-

CR
MP 320/2016
MP 321/2016
MP 322/2016 and
Compliance
report has
been filed by
Sri D.C. Tripathi Ad.
on behalf of respondent.



9/2/2016

15.02.2016

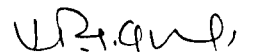
Hon'ble Mr. Navneet Kumar, J.M.
Hon'ble Ms. Jayati Chandra, A.M.

CCP No. 44/2015
in O.A No. 06/2009

On account of call given by Bar Council of Uttar Pradesh, lawyers of CAT Bar Association are abstained from judicial work today, as such, list this case on 16.03.2016.


A.M.

RK



J.M.

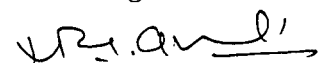
CCP. No. 44/15

16.3.2016 ✓

List has been revised. None for the applicant. Sri D.C. Tripathi, counsel for the respondents is present.

In the present Contempt petition, the respondents have filed compliance affidavit enclosing therewith a copy of order dated 25.1.2016 by which an amount of Rs. 70,000/- has been ordered to be refunded to the applicant subject to outcome of Writ petition No. 10(SB) of 2015 pending before Hon'ble High Court. Apart from this, on 9.2.2016 the learned counsel for the applicant submitted at Bar that the order of this Tribunal has been fully complied with. Under such circumstances, nothing remains to be adjudicated in the present CCP. Accordingly, CCP is dismissed and notice issued to the respondent stands discharged.


(Ms. Jayati Chandra)
Member (A)
Girish/-


(Navneet Kumar)
Member (J)

CR
Copy of order
dated 16-3-16
forwarded
18-3-16